

[17 May.,2006]

RAJYA SABHA

(b) The States have been asked to set up mechanisms for coordinated inter-State anti-naxal operations and expedite constitution of Inter-State Intelligence Support Teams (ISISTs) within the framework of Joint Task Force on Intelligence (JTFI).

(c) and (d) Keeping in view that the naxal problem is not merely a law & order problem, the Government policy essentially deals with the problem on both security and development fronts. The Central Government has been advising the affected States to improve monitoring and delivery mechanisms to ensure faster socio-economic development in the naxal affected areas.

Enquiry into massacre in Marad, Kerala

3427. SHRI TARLOCHAN SINGH:

SHRI S.S.AHLUWALIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that an enquiry commission headed by Distt. Senior Judge, Thomas R Joseph was appointed to enquire into communal riots and massacre in Marad in Kerala in 2003;

(b) what are the findings of the commission in brief;

(c) what action is being considered against the defaulters named in the report; and

(d) whether extremist outfits with foreign links are operating in Kerala and what action Home Ministry has taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir.

(b) As per information received from the State Government the Commission has submitted its report to the State Government and they are examining it.

(c) 'Public Order'¹ and 'Police' are the State subjects as per the Seventh Schedule of the Constitution. As such, action with regard to registration, investigation, prosecution of cases and action against the guilty are the primary concern of the State Governments.

(8) There are no inputs regarding extremist outfits with foreign links operating in Kerala. However, a close vigil is being maintained in this regard.

Fire in Yamuna Pushta slums

3428. SHRI LALIT SURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a devastating fire gutted hundreds of slums on the Yamuna Pushta on the night of 3rd April last;

(b) if so, the number of slums destroyed, number of those who lost their lives in the blaze, those who were seriously injured and those who were rendered homeless as a result thereof;

(c) whether any compensation has been paid to the next of kin of the deceased and to those injured and the rate thereof; and

(d) the action taken to rehabilitate those rendered homeless?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) 1576 jhuggies were destroyed in the fire which broke out in the night of 3rd April, 2006 in the jhuggi clusters at Thokar No.8, Chungi Pushta, Delhi. Five persons lost their lives, five persons were injured and all the jhuggi dwellers were rendered homeless. The Government of NCT of Delhi has sanctioned ex-gratia@Rs.1 lakh each in four cases of death of major and Rs 50,000 in one case of death of a minor. In addition, ex-gratia at the rate of Rs. 1,000 per jhuggi has been paid to 1576 jhuggi dwellers.

(d) There is no scheme for rehabilitation pf the persons rendered homeless due to fire. However, the Government of NCT of Delhi had provided temporary shelters in the form of tents, made arrangements for mobile dispensary and supply of potable water for the affected people after the fire incident.

Sophisticated arms with Naxalites

3429. SHRIAMAR SINGH:
SHRI SHAHID SIDDIQUI:

Will the Minister of HOME AFFAIRS be pleased to state: